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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT

Legislative

NOTIFICATION

No. 226-L.—1st March, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 11 of 2017

**THE WEST BENGAL BOARD OF SECONDARY EDUCATION
(AMENDMENT) BILL, 2017.**

**A
BILL**

to amend the West Bengal Board of Secondary Education Act, 1963.

WHEREAS it is expedient to amend the West Bengal Board of Secondary Education Act, 1963, for the purpose and in the manner hereinafter appearing;

West Ben. Act V
of 1963.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Board of Secondary Education (Amendment) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Board of Secondary Education
(Amendment) Bill, 2017.*

(Clause 2.)

Amendment of
section 27 of
West Ben. Act V
of 1963.

2. In sub-section (2) of section 27 of the West Bengal Board of Secondary Education Act, 1963, after clause (i), the following clause shall be inserted:—

“(j) to appoint teachers or any non-teaching staff including Librarian in the Institutions as per the provisions of the West Bengal School Service Commission Act, 1997.”.

West Ben. Act
IV of 1997.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal Board of Secondary Education Act, 1963 (West Ben. Act V of 1963), for the purpose of empowering the Board, namely, the West Bengal Board of Secondary Education in place of the Managing Committee as defined in clause (d) of section 2, in relation to an Institution under the Act, with the powers—

- (a) to appoint the teachers and non-teaching staff on the basis of recommendation made by the West Bengal School Service Commission; and
- (b) to effect transfer of the teachers and non-teaching staff,

in order to rationalise Pupil-Teacher-Ratio in the Institutions for maintaining quality education with a view to enabling the State Government to take appropriate action as it may think fit and proper to ensure healthy educational environment in the State.

- 2. The Bill has been framed with the above objects in view.
- 3. There is no financial implication involved in the Bill.

KOLKATA,
The 1st March, 2017.

PARTHA CHATTERJEE,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*